

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3090
ANSWERED ON:07.12.2001
AMENDMENT TO CONSUMER PROTECTION ACT, 1986
GOWDAR MALLIKARJUNAPPA;Y.S. VIVEKANANDA REDDY

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government propose to amend the Consumer Protection Act, 1986; and
- (b) if so, the details thereof alongwith present status of the proposal?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD)

(a) : Yes, Sir.

(b) : The Consumer Protection (Amendment) Bill, 2001 to amend the Consumer Protection Act, 1986 has been introduced in the Rajya Sabha on 26th April, 2001. The proposed amendments are mainly aimed at facilitating quicker disposal of consumer complaints, enhancing the capability of redressal agencies, strengthening them with more powers, streamlining the procedures and widening the scope of the Act to make it more functional and effective.